

[Shri Y.B. Chavan]

out if there is a possibility of an agreed solution.

श्री हुकम चन्द कछवाय : क्या तब तक यह सरकार रहेगी ?

SHRI P. K. DEO : He was a great martyr who belonged to our party and he made biggest sacrifice for a cause which was so dear to him. Is it not criminal procrastination on the part of the Government to thus allow the loss of a valuable life ? For how long has this question been hanging fire after she took responsibility for settling this question ? It has been disgraceful on the part of the Prime Minister. She is playing with fire, especially in Punjab which has suffered first during parity as a frontier State and now again, by division into Punjab and Haryana. So much bad blood is being created between the people of these two States. It reminds me of village touts who try to instigate innocent parties to quarrel among themselves so that they can profit from both. Similarly, the Prime Minister has at the time of Presidential election given an assurance to both parties that the issue of Chandigarh would be decided in favour of each of the two parties.

Now, I would like to know if by having this dead-line shifted till February, there is any apprehension that there may be more loss of life. Secondly, it is a matter of concern that the ashes of Pherumanji have been sealed by the police and his relatives are not permitted to dispose of the ashes according to the last desire of Pheruman. I want an assurance from the Home Minister that the ashes would be released to the relatives of Pheruman.

MR. SPEAKER: Questions only relating to Chandigarh need be answered.

SHRI Y. B. CHAVAN : As far as the ashes are concerned, I have personally no detailed information. I shall certainly take up the matter with the Punjab Government. Otherwise, the hon. Member has not asked me any question as such.

SHRI RANGA (Srikakulam) : He asked about sticking to your date, that has been indicated, in view of the fact that the Government has failed to stick to its earlier date which was October 2nd.

SHRI Y. B. CHAVAN : We had not given any time or date before. This is the first time that the Government has given any indication of the time as such. I will read that sentence again so that you can see what the Government's intentions are. I do not want to go on adding interpretations to what I have said. I have already made a very categorical statement. I have said that our approach to this matter is such that the Government will continue its efforts to find out an agreed solution. "In any case a decision will be taken and announced before the budget session or Parliament." I think it is very clear.

SHRIMATI SUCHETA KRIPALANI (Gonda) : Before the session commences, or when ?

SHRI Y. B. CHAVAN : Before it commences.

12.26 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF DEVELOPMENT COUNCILS FOR PAPER, PULP AND ALLIED INDUSTRIES ; AND MACHINE TOOLS INDUSTRY, AND NATIONAL PRODUCTIVITY COUNCIL, NEW DELHI

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

- (1) A copy each of the Annual Reports of the following Development Councils for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development of Regulation) Act, 1951 :—
 - (i) Development Council for Paper, Pulp and allied Industries.
 - (ii) Development Council for Machine Tools Industry.

- (2) A copy of the Annual Report of the National Productivity Council, New Delhi for the year 1967-68.

[Placed in Library. See No. LT-1965/69.]

SHRI N. K. SOMANI (Nagaur) : Sir, on a point of order. I would like to bring to your attention and to point out to the House a certain serious omission, and I hope I will be permitted to speak. Because of the omission, it is relevant to speak.

MR. SPEAKER : If there is anything particular, you should have given me advance notice.

SHRI N. K. SOMANI : This is about item 3(2) of the papers laid on the Table.

MR. SPEAKER : You can give notice on it. They are just being placed on the Table.

SHRI N. K. SOMANI : I want to say a few words on it.

MR. SPEAKER : I am sorry I am not allowing it.

श्री अब्दुल गनी डार (गुडगांव) : स्पीकर साहब, अगर हाउस के टेबल पर रखे जाने वाले पेपर्स में कोई गलत बात हो, तो उसको हाउस के सामने लाने की इजाजत होती है। हमें हर वक्त पायंट आफ आर्डर रोज करने का हक है। आप अपने रूलिंग को री-कनसिडर करें।

شہری عبدالغنی ڈار (گودگاؤں) سیکرٹری صاحب،
اگر ہاؤس کے ٹیبل پر رکھے جانے والے پیپرز میں کوئی
غلط بات ہو تو اس کو ہاؤس کے سامنے لانے کی اجازت
ہوتی ہے۔ ہمیں ہر وقت پوائنٹ آف آرڈر ریز کر کے
کا حق ہے۔ آپ اپنے رولنگ کو ری کنسیدر کریں۔

NOTIFICATION ETC. RE. NARMADA WATER
DISPUTES TRIBUNAL

THE DEPUTY MINISTER IN THE
MINISTRY OF IRRIGATION AND

POWER (SHRI SIDDHESHWAR PRASAD) : On behalf of Dr. K. L. Rao. I beg to lay on the Table—

- (1) A copy of Notification No. S. O. 4054 (English version) and S. O. 4055 (Hind version) published in Gazette of India dated the 6th October, 1969, constituting "the Narmada Water Disputes Tribunal". [Placed in Library. See No. LT-1967/69.]
- (2) A copy each of Reference No. 12/6 69-WD, dated the 6th October, 1969 and No. 10/1/69-WD, dated the 16th October, 1969 to the said Tribunal (Hindi and English versions). [Placed in Library. See No. LT-1967/69.]

NOTIFICATIONS UNDER FORWARD CONTRACTS
(REGULATION) ACT, 1952

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRIAL DEVELOPMENT
INTERNAL TRADE AND
COMPANY AFFAIRS (SHRI BHANU
PRAKASH SINGH) : On behalf of Shri
K. V. Raghunatha Reddy I beg to lay on
the Table—

- (1) A copy each of the following Notifications issued under section 6 of the Forward Contracts (Regulation) Act, 1952 :—
- (i) S. O. 3211 (English version) and S. O. 3212 (Hindi version) published in Gazette of India dated the 9th August, 1969.
- (ii) S. O. 3215 (English version) and S. O. 3216 (Hindi version) published in Gazette of India dated the 9th August, 1969. [Placed in Library. See No. LT-1968/69.]
- (2) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry for the year